

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

16.

IA-5096(MB)2023 IN
C.P. (IB)/153(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 19.04.2024

NAME OF THE PARTIES: Maruti Strips and Ferro Alloys
Private Limited
Vs.
Yatin Steels India Private Limited

SECTION: 9, 43(1) r/w Sec.44(1) OF THE INSOLVENCY AND BANKRUPTCY CODE,
2016.

ORDER

IA-5096(MB)2023

1. Mr. Gaurav Jalendra, Ld. Counsel for the Applicant/RP present. Adv. Smit Shah, Ld. Counsel for the Respondent No.1 and 2 presents.
2. The present application is filed by the Applicant u/s. 43(1) r/w Sec.44(1) to recover the amount of Rs.8,26,000/-.
3. The Ld. Counsel for the Respondents/Suspended Directors present before this Bench physically and handed over the two Demand Drafts (DD) viz. i) "500029" of Rs.5,90,000/- & ii) "500022" of Rs.2,36,000/- to the Applicant (total Rs.8,26,000/-). Therefore, this Bench is of the considered view that no further orders are required in this application. Hence, IA-5096(MB)2023 is **disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)